

Mr. Speaker : It is the concern of the Business Advisory Committee.

Shri Kamath : Before the Government changes the programme and timings, do they not communicate to you the grounds? That is a fundamental point. Don't they consult you?

Mr. Speaker : It is not so. The Government feels that it does not have sufficient work. There may be other reasons. In one or two cases, it may inform the Chairman if it is so urgent. Now, I will consider the whole matter.

Shri Kamath : Does it mean they have more work in Bombay than here?

Mr. Speaker : When he raised the point relating to questions, I said that the hon. Member need not prefix such statements. Now, he has followed them by suffixing these statements. Therefore, I may say that these statements may be avoided as prefixes and suffixes.

PAPER LAID ON THE TABLE

REPORT OF DELHI ROAD TRANSPORT AUTHORITY, FOR 1953-54 AND 1954-55

The Deputy Minister of Education (Dr. K. L. Shrimani) : On behalf of the Deputy Minister of Railways and Transport, Shri Alagesan, I beg to lay on the Table a copy of the Report of Delhi Road Transport Authority for the years 1953-54 and 1954-55, under sub-section (2) of section 40 of the Delhi Road Transport Authority Act, 1950. [Placed in Library. See No. S—187/56]

MESSAGE FROM RAJYA SABHA

Secretary : Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 1956, agreed to the following amendments made by the Lok Sabha at its sitting held on the 8th May, 1956, in the Hindu Succession Bill, 1955 :

Enacting Formula

1. That at page 1, line 1,—
for "sixth year" substitute "Seventh Year."

Clause 1

2. That at page 1, line 5,—
for "1955" substitute "1956".

Clause 3

3. That at page 2, line 13,—
omit "(gotraja)".
4. That at page 2, line 21,—
omit "(bandhu)".
5. That at page 3, line 14,—
after "Cochin Nayar Act" insert—
"with respect to the matters for which provision is made in this Act".
6. That at page 3, line 18,—
after "governed" insert—
"with respect to the matters for which provision is made in this Act".

7. That at page 3, line 24,—
add at the end—

"with respect to the matters for which provision is made in this Act".

8. That at page 3,—
omit lines 31 and 32.
9. That at page 4,—
after line 19, add—

"(iii) the Valiamma Thampuram Kovilagam Estate and the Palace Fund administered by the Palace Administration Board by reason of the powers conferred by Proclamation (IX of 1124) dated 29th June, 1949, promulgated by the Maharaja of Cochin".

Clause 6

10. That at page 4,—
for lines 25 to 36, substitute—

"Provided that, if the deceased had left him surviving a female relative specified in class I of the Schedule or a male relative specified in that class who claims through such female relative the interest of the deceased in the Mitakshara coparcenary property shall devolve by testamentary or

intestate succession, as the case may be, under this Act and not by survivorship.

Explanation 1.—For the purposes of this section, the interest of a Hindu Mitakshara coparcener shall be deemed to be the share in the property that would have been allotted to him if a partition of the property had taken place immediately before his death, irrespective of whether he was entitled to claim partition or not.

Explanation 2.—Nothing contained in the proviso to this section shall be construed as enabling a person who has separated himself from the coparcenary before the death of the deceased or any of his heirs to claim an intestacy a share in the interest referred to therein."

Clause 7

11. That at page 5,—

for lines 1 to 13, substitute—

"7. (1) When a Hindu to whom the Marumakkattayam or nambudri law would have applied if this Act had not been passed dies after the commencement of this Act, having at the time of his or her death and interest in the property of a *tarwad*, *tavazhi* or *illom*, as the case may be, his or her interest in the property shall devolve by testamentary or intestate succession, as the case may be under this Act and not according to the marumakkattayam or nambudri law.

Explanation.—For the purposes of this sub-section, the interest of a Hindu in the property of a *tarwad*, *tavazhi* or *illom* shall be deemed to be the share in the property of the *tarwad*, *tavazhi* or *illom*, as the case may be, that would have fallen to him or her if a partition of that property *per capita* had been made immediately before his or her death among all the members of the *tarwad*, *tavazhi* or *illom*, as the case may be, then living, whether he or she was entitled to claim such partition or not under the marumakkattayam or nambudri law applicable to him or her, and such share shall be deemed to have been allotted to him or her absolutely.

(2) When a Hindu to whom the *aliyasantana* law would have applied if this Act had not been passed dies after the commencement of this Act, having at the time of his or her death an undivided interest in the property of a *kutumba* or *kavaru*, as the case may be, his or her interest in the property shall devolve by testamentary or intestate succession, as the case may be, under this Act and not according to the *aliyasantana* law.

Explanation.—For the purposes of this sub-section, the interest of a Hindu in the property of a *kutumba* or *kavaru* shall be deemed to be the share in the property of the *kutumba* or *kavaru*, as the case may be, that would have fallen to him or her if a partition of that property *per capita* had been made immediately before his or her death among all the members of the *kutumba* or *kavaru*, as the case may be, then living, whether he or she was entitled to claim such partition or not under the *aliyasantana* law, and such share shall be deemed to have been allotted to him or her absolutely."

Clause 10

12. That at page 6, line 10,—

after "daughters" insert "and the mother".

Clause 12

13. That at page 6,—

omit Clause 12.

Clause 13

14. That at page 6,—

omit Clause 13.

Clause 16

15. That at page 7,—

for lines 25 to 27, substitute—

"(2) Nothing contained in sub-section (1) shall apply to any property acquired by way of gift or under a will or any other instrument or under a decree or order of a civil court or under an award where the terms of the gift, will or other instrument or the decree, order or award prescribe a restricted estate in such property."

[Secretary]

Clause 17

16. That at page 7,—

for lines 32 to 35, *substitute*—

“(b) secondly, upon the heirs of the husband;

(c) thirdly, upon the mother and father;

(d) fourthly, upon the heirs of the father; and

(e) lastly, upon the heirs of the mother.”

Clause 18

17. That at page 8, line 25,—

for “clauses (c), (d) and (e) of sub-section (1)” *substitute* “clauses (b), (d) and (e) of sub-section (1) and in sub-section (2)”.

Clause 19

18. That at page 8, line 31,—

for “sections 8, 10, 12, 13, 17, 25 and the Schedule” *substitute* “sections 8, 10, 17, and 25”.

19. That at page 8,—

omit lines 40 and 41.

20. That at page 9,—

omit line 1.

21. That at page 9,—

omit lines 14 and 15.

Clause 25

22. That at page 10, line 30,—

after “has been deserted by” *insert* “or has separated from”

23. That at page 10, lines 30 and 31,—

omit “whose husband has left no dwelling house”

Clause 31

24. That at page 11, line 16,—

for “go to” *substitute* “devolve on”

Clause 32

25. That at page 11,—

for lines 25 to 29, *substitute*—

“*Explanation*.—The interest of a male Hindu in a Mitakshara coparcenary property or the interest

of a member of a *tarwad*, *tavashi*, *illom*, *kutumba* or *kavaru* in the property of the *tarwad*, *tavashi*, *illom*, *kutumba* or *kavaru* shall, notwithstanding anything contained in this Act or in any other law for the time being in force, be deemed to be property capable of being disposed of by him or by her within the meaning of this sub-section.”

26. Renumber clause 32 as sub-clause (1) and *after* sub-clause (1), *add*—

“(2) For the removal of doubts it is hereby declared that nothing contained in sub-section (1) shall affect the right to maintenance of any heir specified in the Schedule by reason only of the fact that under a will or other testamentary disposition made by the deceased the heir has been deprived of a share in the property to which he or she would have been entitled under this Act if the deceased had died intestate.”

The Schedule

27. That at page 12,—

(i) Line 5, *after* “widow”, *insert* “mother” and

(ii) line 11, *omit* “mother”.

ESTIMATES COMMITTEE

TWENTY-EIGHTH REPORT

श्री बी० जी० बेहता (गोहिलवाड): अध्यक्ष महोदय, मैं रेलवे मंत्रालय सम्बन्धी ऐस्टीमेट्स कमेटी (प्राक्कलन समिति) की २८वीं रिपोर्ट पेश करता हूँ।

LIFE INSURANCE CORPORATION BILL

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Shri C. D. Deshmukh on the 18th May, 1956, namely:—

“That the Bill to provide for the nationalisation of life insurance business in India by transferring all such business to a Corporation established for the purpose and to provide for the regulation and control of the business of the Corporation and for matters connected